

5

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI

O.A. No. 996/2001

New Delhi, this the 24th August 2001.

Hon'ble Shri Govindan S. Tampi, Member (A)

Mohd. Ibrahim  
S/o Shri Haji Abdul Hamid  
LSG/Sorting Assist.  
House No. 2049/ Gali No.27  
Tuglakabad Extension  
New Delhi.

.....Applicant

(By: Shri S C Luthra, Advocate)

Vs

1. The Union of India,  
through the Secretary  
Min. of Communications,  
Deptt. of Posts,  
Dak Bhawan,  
New Delhi.
2. The Chief Post Master General,  
Deptt. of Posts, UP Circle,  
Lucknow.
3. The Director Postal Services (HQ)  
O/o the Chief Post Master General,  
Deptt. of Posts, UP Circle,  
Lucknow.
4. The Senior Superintendent,  
Railway Mail Service,  
(RMS) "O" Division,  
Lucknow.

.....Respondents

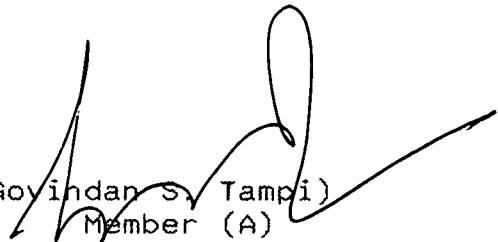
(By: Sh. M.M. Sudan , Advocate)

O R D E R (ORAL)

Learned counsel for the applicant states that in this case the applicant has sought voluntarily retirement which was not permitted earlier . Now this has been permitted except for settlement of some dues. Therefore, the

applicant would like to withdraw the O.A. Shri M S Sudan, learned Sr. counsel for the respondent states that all the payments have also been made to the applicant. Shri Luthra submits that he would pursue the matter, with the respondents , if needed.

2. In view of above application is permitted to be withdrawn. No costs.

  
(Govindan S. Tampi)  
Member (A)

Patwal/